

**Mr. Speaker:** The hon. Member refers to another matter and she is evidently under the impression that both of them are related. This one relates to a witness; the other one relates to contempt, where somebody is summoned and asked, "Why did you make a statement of this kind? There is a breach of privilege." In the matter relating to Shri N. C. Chatterjee, there was a unanimous agreement between the two Houses. If any Member of a particular House or Legislature says something against the other House or some other legislature takes exception to a statement made by a member of this House, they do not have jurisdiction straightway against him. They must look into that matter and if they feel that *prima facie* a breach of privilege of the House has been committed, they refer it to this House, because he is a member of this House and we look into it and submit whatever action we consider necessary. So, there are safeguards. I would request the hon. Member to look into all that and see if, in spite of them, something more is necessary. They are sufficient and adequate for the present. Let us look into it as and when particular points arise.

The question is:

"That this House agrees with the Sixth Report of the Committee of Privileges laid on the Table on the 12th December, 1958."

*The motion was adopted.*

12.20 hrs.

#### APPROPRIATION (NO 5) BILL

**The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi):** I beg to move\*

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the

service of the financial year, 1958-59, be taken into consideration"

**Mr. Speaker:** The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year, 1958-59, be taken into consideration."

*The motion was adopted.*

**Mr. Speaker:** I will now put the clauses to the vote. The question is:

"That clauses 2 and 3, the Schedule, clause 1, Enacting Formula and the Title stand part of the Bill".

*The motion was adopted.*

*Clauses 2 and 3, the Schedule, clause 1, Enacting Formula and the Title were added to the Bill.*

**Dr. B. Gopala Reddi:** I beg to move

"That the Bill be passed".

**Mr. Speaker:** The question is:

"That the Bill be passed".

*The motion was adopted.*

12 22 hrs

#### DELHI RENT CONTROL BILL—contd.

**Mr. Speaker:** The House will now take up the further clause by clause consideration of the Bill to provide for the control of rents and evictions, and for the lease of vacant premises to Government, in certain areas in the Union Territory of Delhi, as reported by the Joint Committee. The time allotted for this Bill is ten hours, out of which 6½ hours were taken for general discussion and 44 minutes for clause by clause consideration. We have now got 2 hours 46 minutes. Now it is 12 20. We will conclude it by about 3 o'clock.

We have to take up clause 6. Are there any amendments?

\*Moved with the recommendation of the President.